

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP No.39/2018 in
OA No.3353/2017
MA No.350/2018
MA No.351/2018

New Delhi this the 2nd day of April, 2018

Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)

Paramjeet Kaur Dhillon
(Retired Physical Training Instructor)
W/o Shri Surinder Singh
R/o B-1/403, Janakpuri
New Delhi-58.

-Petitioner

(By Advocate: Shri Sourabh Ahuja)

VERSUS

Ms. Puniya Salila Srivastava
Principal Secretary
Department of Training & Technical Education
GNCT of Delhi
Muni Maya Ram, Pitampura
Delhi-110088.

- Respondent

(By Advocate Shri R.N. Singh)

ORDER (Oral)

Justice Permod Kohli:

Heard learned counsel for the parties.

2. In the contempt proceedings compliance affidavit has been filed.

Hence, the directions stand complied with.

3. Shri Sourabh Ahuja, learned counsel for the petitioner submits that he may be granted liberty to challenge the same. Suffice it to say

that the petitioner shall have liberty to challenge the same, if he is still aggrieved.

4. The Contempt Petition is rendered infructuous in view of the compliance. Proceedings of the present Contempt Petition are dropped. Notice stands discharged.

5. Consequently, no separate orders are required to be passed in MA Nos. 350/2018 & 351/2018. The same are disposed of accordingly.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

cc.